

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 4792
TO BE ANSWERED ON FRIDAY, THE 20TH MARCH, 2026**

VEER PARIVAR SAHAYATA YOJANA

†4792. SHRI RAHUL SINGH LODHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the objectives and scope of the Veer Parivar Sahayata Yojana, 2025 along with the number of legal service clinics proposed or established at the State and District Sainik Welfare Board levels and the level of their coverage in the State/UTs;
- (b) the extent to which digital platforms, e-services and priority-based grievance redressal mechanisms are being utilised under the scheme, along with the details of the arrangements made for inter-state coordination in cases involving multi-state jurisdictions; and
- (c) the details of monitoring, reporting and capacity-building measures adopted to ensure effective implementation and widespread reach of the scheme?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

- (a):** The Veer Parivar Sahayata Yojana (VPSY), 2025, launched by the National Legal Services Authority (NALSA), aims to provide accessible and effective legal services to serving defence personnel, ex-servicemen and their dependent family members who are eligible under the Legal Services Authorities Act, 1987, in matters such as property disputes, welfare schemes, matrimonial disputes, civil disputes, and other legal matters. The Scheme is being implemented through Legal Services Clinics, particularly established at Rajya and Zila Sainik Boards in coordination with State and District Legal Services Authorities. As on 31.12.2025, there are 31 Legal Services Clinics at Rajya Sainik Boards and 417 Legal Service Clinics at Zila Sainik Boards.

(b): Under the provision of Clause 8 of the Scheme, digital platforms and e-Services of NALSA are used to ensure seamless accessibility and efficiency in providing legal services/assistance to the beneficiaries. The Para-Legal Volunteers (PLVs) and Panel Lawyers of the Legal Services Clinics at the Rajya and Zila Sainik Boards: -

- (i) Identify and refer eligible cases, through SLSA/DLSA/TLSC, particularly family and matrimonial disputes, for structured online mediation by trained mediators empanelled by DLSAs.
- (ii) Suitable civil, pension, property, or family-related cases are being identified and in districts with a high number of defence-related cases, dedicated slots or virtual rooms are being organised for defence personnel and ex-servicemen as part of the routine e-Lok Adalat framework.
- (iii) Guide beneficiaries in applying for legal services or assistance through the online application portal/mobile-based app, where applicants can track their case status and access legal information.
- (iv) Conduct awareness sessions to educate defence families on how to access and use digital legal assistance platforms.

(c): The implementation of the Scheme is monitored by NALSA through reports received from SLSAs as per the prescribed format. A structured coordination committee mechanism has been established at the National, State and District levels to ensure effective implementation and monitoring of welfare measures for the families of martyrs and ex-servicemen. This multi-tier coordination mechanism is intended to ensure timely delivery of assistance and effective inter-departmental coordination. As on 31.12.2025, 01 National, 12 State and 269 District Level coordination committees are functional.

Capacity-building is undertaken through regular training and sensitisation programmes for legal aid lawyers, Para-Legal Volunteers to ensure effective outreach and uniform implementation across States. As on 31.12.2025, 310 training programmes and 2141 awareness camps have been undertaken by various clinics.
